N O T I C E

(PARTIAL MODIFICATION)

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which has come into effect from 21.11.2022 (Partially modified w.e.f. 23.11.2022) and (with reference to the Notice dated 22nd November 2022 bearing No. R(J)-1/REGULAR/417/2022), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Thursday, 1st December 2022** :

Sr. No.	Sitting	Assignment	Assignment
1	The Hon'ble Shri Justice **S. V. GANGAPURWALA** **AND** The Hon'ble Shri Justice **SANTOSH GOVINDRAO CHAPALGAONKAR** **(Court Room No. 49)** **[DIVISION BENCH-II]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Civil Writ Petitions relating to Municipal Corporations, Cantonment areas, (excluding Labour / Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (B) Election Matters and Caste Scrutiny matters pertaining to Elections of Municipal Corporations and Cantonments. **(C) Civil Writ Petitions not assigned to other Courts.**	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions relating to Mumbai Municipal Corporation (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P. Act) concerning the above areas. (B) Election Matters and Caste Scrutiny matters pertaining to Elections of Mumbai Municipal Corporations. **(C) Writ Petitions not assigned to other Courts.**
2	The Hon'ble Shri Justice **R.D. DHANUKA** **AND** The Hon'ble Shri Justice **MILIND MANOHAR SATHAYE** **(Court Room No. 53)** **[DIVISION BENCH-III]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Civil Writ Petitions relating to the Municipal Councils, Zilla Parishads, Nagar Panchayats and Gram Panchayats including Election matters and caste Scrutiny matters pertaining to Elections (excluding Labour / Service matters) and the matters relating to Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning above	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions relating to Maharashtra Land Revenue Code. (B) Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.

		mentioned areas. (B) Civil Writ Petitions relating to Maharashtra Land Revenue Code. (C) Civil Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. (D) Civil Writ Petitions relating to resettlement of project affected persons. (E) Civil Writ Petitions relating to Co-operative Societies Acts.	(C) Writ Petitions relating to resettlement of project affected persons. (D) Writ Petitions relating to Co-operative Societies Acts.
3	The Hon'ble Shri. Justice **NITIN W. SAMBRE** **AND** The Hon'ble Justice **SHARMILA U. DESHMUKH** **(Court Room No. 34)** **[DIVISION BENCH - X]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.
4	The Hon'ble Shri. Justice **B.P. COLABAWALLA** **(Court Room No. 2)** **Commercial Division**	**APPELLATE SIDE** ----	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Suits from the year 2015 and onwards. (B) Chamber work and all applications of miscellaneous nature including execution applications and leave petitions under Clause XII of Letters Patent.

			(C) Commercial Disputes of value of Rupees 100 Crores or more.
5	The Hon'ble Shri. Justice **N. J. JAMADAR** **(Court Room No. 20)** **Commercial Division**	**APPELLATE SIDE** ----	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Suits up to the year 2014. (B) Admiralty Suits and all applications therein. (C) Company Petitions and Applications (Company matters including Appeals against orders of Company Law Board). (D) Appeals under the Companies Act, except part-heard matters of Other Courts. (E) Official Liquidator's reports (not assigned to any Other Court), misfeasance summons, complaints under the Companies Act. **AND** **SPECIAL COURT MATTERS BE TAKEN UP ON FRIDAY**
6	The Hon'ble Shri Justice **S. G. DIGE** **(Court Room No. 34 Annex)** **[FOR** **1st and 2nd December 2022]**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Civil Writ Petitions arising from Industrial / Labour Laws. (B) Civil/ Criminal Writ Petitions, Revisions against orders of Family Courts and CJSD Court in Maintenance matters including matters arising from orders under Chapter–IX of Cr.P.C. and against orders of Criminal Courts arising from the said Chapter of Cr.P. C. (C) Civil Writ Petitions, Revisions against orders of Family Courts. (D) Appeals from Order.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions arising from Industrial / Labour Laws.

7	The Hon'ble Shri. Justice **A. S. DOCTOR** **(Court Room No. 35 Annex)** **Commercial Division**	**APPELLATE SIDE** ----	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : **(A) Testamentary Matters.** **(B) Matters pertaining to Land Acquisition.** **(C) Summary Suits and Undefended Suits.** **(D) Matters under Parsi Marriage and Divorce Act and other Matrimonial Suits and matters arising therein.** **(E) Writ Petitions not assigned to other Courts.**

NOTE

In the event of non-availability of Court as also in the event of Court passing an order for not placing the matter :

i) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice Nitin W. Sambre** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice Nitin Jamdar**.

ii) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice A. S. Doctor** is allowed before the Court presided over by the **Hon'ble Shri. Justice N. J. Jamadar**.

Dated this the 30th day of November 2022

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.